

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: 16th August, 1977.

NOTIFICATION  
INCOME TAX

No. 1933 (F.No. 404/39/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri H.G. Kotecha being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri H.G. Kotecha takes over charge as Tax Recovery Officer.

sd/-

( H. Venkatararan )

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

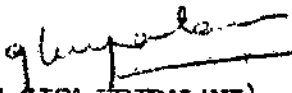
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(MISS GITA KRIPALANI)  
ASST. DIRECTOR (BSF).

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